

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THE GALADA POWER AND TELECOMMUNICATION LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|---|
| 1 | Name Of Corporate Debtor | Galada Power And Telecommunication Limited |
| 2 | Date Of Incorporation Of Corporate Debtor | 24-06-1972 |
| 3 | Authority Under Which Corporate Debtor Is Incorporated / Registered | Registrar of Companies, Hyderabad |
| 4 | Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor | L64203TG1972PLC001513 |
| 5 | Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor | P2/6, IDA Block III, Uppal, Hyderabad, Telengana 500039 |
| 6 | Insolvency Commencement Date In Respect Of Corporate Debtor | Date of Order: 14 th August, 2019 Date of Receipt of Order: 24 th August, 2019 |
| 7 | Estimated Date Of Closure Of insolvency resolution Process | 21 st February, 2020. |
| 8 | Name, Address, Email Address And The Registration Number Of The Interim Resolution Professional | Mr. Nitin Panchal, For Communication: Address: 1204 Maker Chamber V, Jamnalal Bajaj Road, Nariman Point, Mumbai - 400021 Email: ip.galadapower@gmail.com Registered Address with IBBI: A-203, Suraj Eleganza-i Chs, Pitamber Lane, Near Dena Bank, Mahim (West), Mumbai City, Maharashtra ,400016 Email: nitin20768@gmail.com Registration Number: IBBI/IPA-001/IP-P00777/2017-2018/11350 |
| 9 | Last Date For Submission Of Claims | 08 th September, 2019 |

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process against *Galada Power And Telecommunication Limited* on 14th August, 2019.

The creditors of *Galada Power And Telecommunication Limited*, are hereby called upon to submit a proof of their claims on or before 08th September, 2019 to the interim resolution professional at the address mentioned against item 8.

The claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulation 7, 8, 9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Hyderabad
28th August, 2019


Nitin Panchal
Interim Resolution Professional,
Galada Power & Telecommunication Limited

